- (b) In addition to the Schemes/Programmes being implemented by the Ministry of Tribal Affairs, this Ministry is also implementing the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, which seeks to recognize and vest certain rights over forest land in forest dwelling STs and other traditional forest dwellers who have been residing in such forests for generation but where rights could not be recorded to ensure (a) tenurial security, providing them relief against the physical and psychological alienation from land belonging to them; (b) livelihood, in terms of agriculture and ownership of minor forest produce, including right to collect, use and dispose the same; and (c) traditional and customary rights. The Act has been operationalised with effect from 31.12.2007 and the States are in varying degrees of its implementation.
- (c) Implementation of the schemes/programmes of this Ministry for the upliftment of tribal people is an on-going process and no time-frame for the same can be prescribed.

Upliftment schemes for tribals

294. DR. K. MALAISAMY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the total population of tribal people in the country and the number out of them who are literate and their average annual income, as in March, 2008; and
- (b) the scheme exclusively available for the upliftment of these people in terms of economy, education, welfare etc. and the allocation of funds under each scheme?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): (a) As per population census, 2001 conducted by the Office of Registrar General, India, total Population of Scheduled Tribes in the country as on 1st March, 2001, stood at 84.33 million. Out of them, the number of literates were reported to be 32.39 million. As far as annual average income is concerned, such data is not maintained.

(b) The Ministry of Tribal Affairs is implementing various Central Sector/Centrally Sponsored Schemes/programmes for the socio-economic development of the tribal people in the country. The details of the schemes/programmes alongwith funds allotted under each of them during the year 2008-09 are given in the Statement.

Statement

Major Schemes/Programmes of the Ministry of Tribal Affairs for the Welfare and Development of Scheduled Tribes and funds Allocated During 2008-09.

(Rs. In Crores)

SI.No.	Name of the Scheme	Amount		
1	2	3		
Central Sector Schemes				
1.	Development of Primitive Trial Groups	173.00		
2.	Grants-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes	36.60		

1	2	3
3.	Strengthening of Education among Scheduled Tribe (ST) girls in Low Literacy Districts (erstwhile Educational Complex in Low Literacy Pockets for Development of Women Literacy in Trial Areas)	60.00
4.	Vocational Training in Tribal Areas	10.00
5.	Coaching for Scheduled Tribes	2.70
6.	Top Class Education for ST Students	10.00
7.	Rajiv Gandhi National Fellowship Scheme	32.00
8.	National Overseas Scholarships Scheme for Scheduled Tribes	2.00
Centi	rally Sponsored Schemes	
9.	Post-Metric Scholarship for Scheduled Tribes Students	248.00
10.	Upgradation of Merit of ST Students	2.00
11.	Hostel for Scheduled Tribe Girls and Boys	66.00
12.	Research Information and Mass Education, Tribal Festival and others	16.50
13.	Information and Technology	1 . 50
Spec	ial Area Programme	
14.	Special Central Assistance to Tribal Sub Plan	900.00
15.	Development of Forest Villages	150.00
16.	Grant-in-Aid under Article 275(1) of the Constitution	416.00

Upgradation of Post-Matric scholarship in Madhya Pradesh

†295. MISS ANUSUIYA UIKEY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of proposals sent by the Madhya Pradesh Government for upgradation of Post-Matric scholarship, vocational training, hostel accommodation and proficiency for Scheduled Tribe students in 2007-08 and 2008-09, and the dates on which these proposals had been sent;
- (b) the action taken by Government on these proposals, till date, and the reasons for keeping the pending proposals alongwith the details thereof; and
- (c) by when the decision would be taken on these proposals and by when the funds would be provided?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): (a) to (c) The number of proposals sent by the Madhya Pradesh Government, action taken by Government of India on these proposals, pending proposals with the reasons and funds released etc. is given in the Statement.

 $[\]dagger\textsc{Original}$ notice of the question was received in Hindi.